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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 45/14(1)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

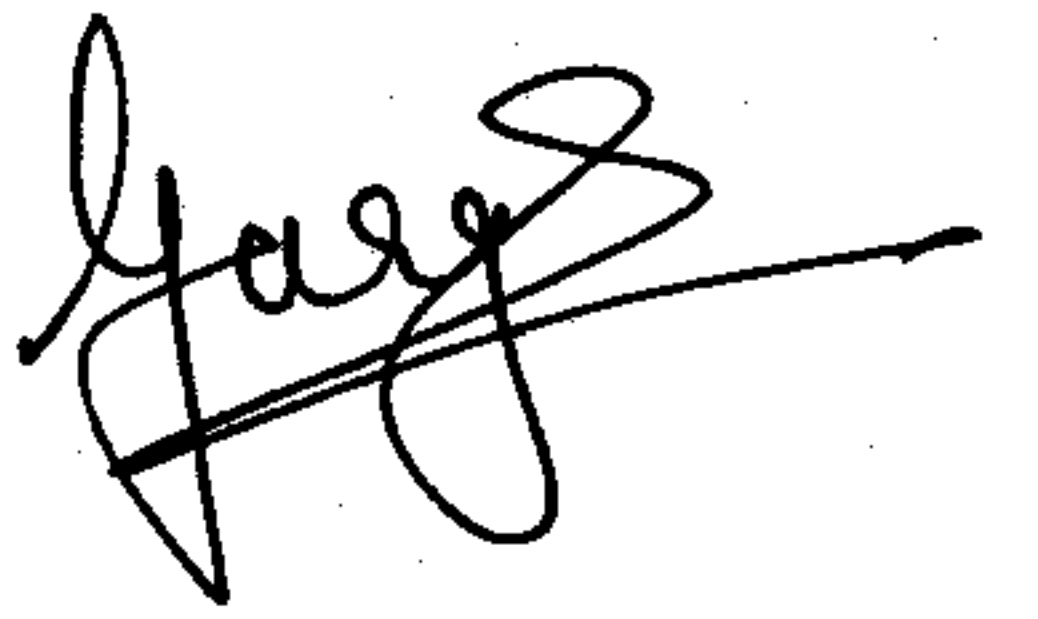
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2018**

Name of the Company: Havmor Ice Cream Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. GARGI R. VYAS ADVOCATE APPLICANT



2.

ORDER

Advocate Ms. Gargi Vyash is present for the Petitioner.

Learned lawyer appearing on behalf of the Petitioner complied the order dated 01.05.2018 and filed an affidavit to the same.

No representation is received from the Central Government.

On perusal of the record it is found that on the last occasion i.e on 31.05.2018 the standing counsel on behalf of the Central Government was present and, sought for adjournment.

Today, non-appeared for Central Government.

Petitioner is directed to inform the date of hearing to Central Government as well as standing Counsel.

List the matter on 23.07.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of July, 2018.